

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

MA No.
OA No. 122 of 1997.
CPC No.

Date of Order: 01.4.97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

NETAI CHARAN MUKHERJEE

-VS-

UNION OF INDIA & ORS.

For the petitioner: MR. S.K. ROY KARMAKAR, Counsel.

For the respondents: MR. P.K. ARORA, Counsel

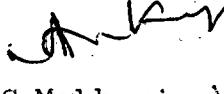
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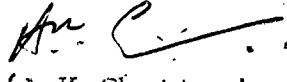
Both sides are present and we have heard them.

Matter be listed for admission hearing on 11.8.97.
Reply may be filed by the respondents at least a week before
the date fixed.

In the meantime, hearing the 1st. counsel for both
the parties and on perusal of the Application and the annexures,
we direct as an interim measure that the petitioner may ^{receive} ~~accept~~
pension as may be admissible to him under the rules without
prejudice to the rights and contentions raised by him in the
Application.

Plain Copy, duly attested, be given to the 1st. counsel
for both the parties.


(M.S. Mukherjee)
Member(A)


(A.K. Chatterjee)
Vice-Chairman.